

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE September, 2020

No. 31/A : The following Officers of the rank of District Judges named in Column No.2 of the table given below are transferred and posted at the places, as mentioned in Column No.3 of the table:-

Sl. No.	Name of the Officers with designation and present place of posting	New place of posting on transfer or otherwise
1	2	3
1.	Mr. Rajiv Ranjan, District & Additional Sessions Judge, Sahebganj (Rajmahal)	District & Additional Sessions Judge Bokaro (Bermo at Tenughat)
2.	Mr. Uttam Anand, District & Additional Sessions Judge Bokaro (Bermo at Tenughat)	District & Additional Sessions Judge, Sahebganj (Rajmahal)

By order of the Court
Sd/- Ambuj Nath
Registrar General

Memo No. _____ / Apptt. _____ Dated Ranchi, the September, 2020
File No. XIX(11)/01/2015/ Apptt

Copy forwarded to the Central Project Co-ordinator, e-Courts Project I/c, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette.

Sd/- Ambuj Nath
Registrar General

Memo No. 2375 / Apptt. _____ Dated Ranchi, the ^{11th} September, 2020

Copy forwarded to the Principal Secretary to the Government, Department of Personnel, Administrative Reforms & Rajbhasha, Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi / the Principal District & Sessions Judges, Sahebganj & Bokaro and the Officers concerned for information and needful.


Registrar General 11.9.20

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 11th September, 2020

No. 132A : The services of the Officers named in Column No.2 of the table given below are recalled from the State Government and on their repatriation to the parent department, they are transferred and posted as Principal District & Sessions Judges of the Districts, as mentioned in Column No.3 of the table:-

Sl.No.	Name of the Officers with designation and present place of posting	New place of posting as
1	2	3
01.	Mr. Pradeep Kumar Srivastava, Pr.Secretary-cum-Legal Remembrancer, Law (J) Department, Ranchi	Principal District & Sessions Judge, Bokaro
02.	Mr. Gautam Kumar Choudhary, Director, Judicial Academy Jharkhand, Ranchi	Principal District & Sessions Judge, Deoghar
03.	Mr. Lalit Prakash Choubey, Principal Judge, Family Court, Pakur	Principal District & Sessions Judge, Khunti
04.	Mrs. Veena Mishra, Principal Judge, Family Court, Saraikela	Principal District & Sessions Judge, Giridih
05.	Mr. Sunil Kumar Singh No. 2, Principal Judge, Family Court, Jamshedpur	Principal District & Sessions Judge, Saraikela

By order of the Court
Sd/- Ambuj Nath
Registrar General

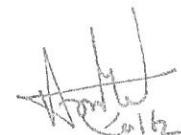
Memo. No. _____ **/Apptt.** _____ **Dated Ranchi, the** 11th **September, 2020**
File No. XIX(4)/1/10/ Apptt

Copy forwarded to the Central Project Co-ordinator I/c, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette.

Sd/- Ambuj Nath
Registrar General

Memo. No. 2379 **/Apptt.** _____ **Dated Ranchi, the** 11th **September, 2020**
File No. XIX(4)/1/10/ Apptt

Copy forwarded to the Principal Secretary to the Government, Department of Personnel, Administrative Reforms & Rajbhasha, Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Doranda, Ranchi / O/o the Registrar General, O/o the Registrar (Estb), O/o the Registrar (Vigilance), O/o the Registrar (Admn), the P.S. to Hon'ble the Chief Justice /the Principal District & Sessions Judges I/c, Bokaro, Deoghar, Saraikela and Khunti /the Principal District & Sessions Judges, Giridih, Pakur and Jamshedpur/ the Judicial Commissioner, Ranchi for information and needful Mr. Pradeep Kumar Srivastava, Mr. Gautam Kumar Choudhary, Mr. Lalit Prakash Choubey and Mr. Sunil Kumar Singh No. 2 with a direction to join their new place of posting accordingly.


Registrar General
11.9.20

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 11TH SEPTEMBER, 2020

No. 137 A: The Judicial officer named in Column no. 02 is transferred/ posted as Civil Judge (Junior Division), permanent Court in the Judgeship and station mentioned in Column no. 03 of the table given below.

As mentioned in Column no. 04, the officer concerned is also vested with the powers conferred under sub-section (2) of Section 19 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887) as amended by the Bengal, Agra and Assam Civil Courts (Jharkhand Amendment) Act, 2018 to try, under the ordinary procedure, the original suits of pecuniary and territorial jurisdiction.

As further mentioned in Column no. 04, the officer concerned is also vested with the powers of a Judge of the Court of Small Causes for the trial of suits cognizable by such a Court with the necessary pecuniary and territorial jurisdiction.

The powers vested in Column no. 04 should not, however, be exercised by the officer concerned unless the same is published in the Jharkhand Gazette or in the District Gazette.

Sl. No.	Name of the officer with designation and present place of posting	a) Designation at the Station b) Place where the officer is to be ordinarily stationed at c) Name of the Judgeship in which posted	Special power with which the officer is vested at the station/new station. a) Under Bengal, Agra & Assam Civil Courts Act (under ordinary procedure) b) Under the Provincial small cause Court's Act, 1887.	Designation of the officers after vesting the powers of Civil Judge (Junior Division) & others
01	02	03	04	05
1.	Ms. Ruchi Dayal, S.D.J.M., Bokaro	(a) Civil Judge (Junior Division) (b) Ranchi (c) Ranchi	(a) Rs. 7,00,000/- within the local limits of Ranchi Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Ranchi Munsifi	Civil Judge (Jr. Div.)-cum-J.M. 1 st Class, Ranchi

By order of the Court,
Sd/- Ambuj Nath
Registrar General

Memo No. _____/Apptt

Dated Ranchi the 11th September, 2020

Copy forwarded to the Central Project Co-ordinator I/c, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.

Sd/- Ambuj Nath
Registrar General

Memo No. 2385 /Apptt

Dated Ranchi the 11th September, 2020

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), Ranchi / the O/o Registrar General / Registrar (Establishment) / Registrar (Administration) / the Registrar (Vigilance) / P.S. to Hon'ble the Chief Justice / the CPC I/cof High Court of Jharkhand, Ranchi / the concerned Principal District & Sessions Judge and Judicial Commissioner, Ranchi for information and (**communication to the Officers concerned**).

() – For concerned PDJ & J. C., Ranchi.

The representation submitted by Ms. Ruchi Dayal, S.D.J.M., Bokaro stands disposed of and she is not entitled to get transfer allowance, including disturbance/displacement allowance.


Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 11TH SEPTEMBER, 2020

No. 134/A: The Judicial Officers named in Column no. 02 are transferred/ posted as Judicial Magistrate at the places mentioned against their name given in Column no. 03 of the table below.

Further, in exercise of powers conferred under Sub-section 3 of Section 11 of the Code of Criminal Procedure 1973 (Act 2 of 1974), the Court has been pleased to confer the powers of Judicial Magistrate 1st class upon the Judicial Officer named in Column no. 02 to be exercised at their respective place of new posting, shown in Column no. 03 of the table:-

Sl. No.	Name of the officer with designation and present place of posting	New place of posting on transfer
<i>01</i>	<i>02</i>	<i>03</i>
1.	Ms. Ruchi Dayal, S.D.J.M., Bokaro	Ranchi
2.	Mr. Manish Kumar Mishra, J.M. 1 st Class, Dumka	Ranchi

Accordingly, the aforesaid officer is directed to join their new assignment at the Judgeship as mentioned in Column No. 03 of the table above before the Judicial Commissioner, Ranchi, with immediate effect.

Further, the Judicial Commissioner, Ranchi is hereby directed to use his own discretionary powers in distributing judicial works to the officer concerned.

By Order of the Court,
Sd/- Ambuj Nath
Registrar General

Memo No. _____/Apptt.

Dated Ranchi the 11th September, 2020

Copy forwarded to the Central Project Co-ordinator I/c, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.

Sd/- Ambuj Nath
Registrar General

Memo No. 2387/Apptt.

Dated Ranchi the 11th September, 2020

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), Ranchi / the O/o Registrar General/ Registrar (Establishment)/ Registrar (Administration)/ the Registrar (Vigilance)/ P.S. to the Hon'ble the Chief Justice / the CPC I/cof High Court of Jharkhand, Ranchi / the concerned Principal District & Sessions Judges for information and (**communication to the Officers concerned**).

() – For concerned PDJs

The representation submitted by Ms. Ruchi Dayal, S.D.J.M., Bokaro stands disposed of and she is not entitled to get transfer allowance, including disturbance/displacement allowance.

The representation submitted by Mr. Manish Kumar Mishra, J.M. 1st Class, Dumka stands disposed of and he is not entitled to get transfer allowance, including disturbance/displacement allowance.


11.9.20
Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 11TH SEPTEMBER, 2020

No. 135 A: The Judicial Officer named in Column No. 2 is designated as Additional Civil Judge (Junior Division) with immediate effect at the places mentioned against his name given in Column No. 3 of the table given below in addition to his present assignment.

Sl. No.	Name of the officer with designation and present place of posting	Name of Judgeship/place
01	02	03
1.	Mr. Manish Kumar Mishra, J.M. 1st Class, Dumka [UOT to Ranchi]	Ranchi

The Judicial Commissioner, Ranchi is hereby directed to ensure the transfer of Civil Cases to the court as per requirement, in terms of the provisions of section 13(2) of the Bengal, Agra and Assam Civil Court's Act, 1887.

By order of the Court,
Sd/- Ambuj Nath
Registrar General

Memo No. _____/Apptt.

Dated Ranchi the 11th September, 2020

Copy forwarded to the Central Project Co-ordinator i/C, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.

Sd/- Ambuj Nath
Registrar General

Memo No. 2389/Apptt.

Dated Ranchi the 11th September, 2020

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), Ranchi / the O/o Registrar General/ Registrar (Establishment)/ Registrar (Administration)/ the Registrar (Vigilance) / P.S. to the Hon'ble the Chief Justice / the CPC I/cof High Court of Jharkhand, Ranchi / the concerned Principal District & Sessions Judge and the Judicial Commissioner, Ranchi for information and (**communication to the Officers concerned**).

The representation submitted by Mr. Manish Kumar Mishra, J.M. 1st Class, Dumka stands disposed of and he is not entitled to get transfer allowance, including disturbance/displacement allowance.


Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
The 11th SEPTEMBER, 2020

No. 136 A: In exercise of powers conferred under sub-section 3 (a) of Section 12 of the Criminal Procedure Code, 1973, the officer is designated as **Sub-Divisional Judicial Magistrate**, with immediate effect, for the Subdivision noted against his name in "(c)" of Column no. 3 of the table below:-

Sl. No.	Name of the officer with designation and present place of posting	(a) Station transferred/ posted to (b) Name of the Judgeship (c) Name of the Sub-division	Designation of the officer after vesting the powers of SDJM & others
<i>01</i>	<i>02</i>	<i>03</i>	<i>04</i>
1.	Mr. Vivek Kumar, Judge I/c-cum-J.M. 1st Class, Bokaro	(a) Bokaro (b) Bokaro (c) Bokaro	S.D.J.M.-cum-Judge I/c, Bokaro

By order of the Court,
Sd/- Ambuj Nath
Registrar General

Memo No. _____/Apptt

Dated Ranchi the 11th September, 2020

Copy forwarded to the Central Project Co-ordinator I/c, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.

Sd/- Ambuj Nath
Registrar General

Memo No. 2391/Apptt

Dated Ranchi the 11th September, 2020

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), Ranchi / the O/o Registrar General/ Registrar (Establishment) / Registrar (Administration) / the Registrar (Vigilance) / P.S. to the Hon'ble the Chief Justice / the CPC I/cof High Court of Jharkhand, Ranchi / the concerned Principal District & Sessions Judge for information and (**communication to the Officer concerned**).


Registrar General